

(b) to (d). The reports are at present under the examination of the Railway Board. A final decision regarding this conversion will be taken after the examination is completed.

Avenues of Promotion of Train Examiners to Higher Grade

3745. SHRI S. M. BANERJEE : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the avenue of promotion to higher grade for Train Examiners under the Chief Mechanical Engineers of Indian Railways in the scale Rs. 250-380 and above is only 6 to 8 per cent;

(b) whether the same avenue of promotion for the Chargemen, Fitter, Incharges etc. under the same Chief Mechanical Engineers of Indian Railways is 63 per cent;

(c) if replies to (a) and (b) above be in affirmative, the reasons for such discrimination; and

(d) whether Government propose to remove the discrimination ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) Yes.

(b) Yes.

(c) and (d). As the duties and responsibilities, pay structures as well as channels of promotion of Train Examiners and Chargemen in the Mechanical Department are different, it is not possible to adopt a uniform percentage distribution of posts in various grades of these two different categories of staff. Government consider that the Pay Commission's recommendations, if any, on this matter, have to be awaited.

Change of Designation of Train Examiners to Inspectors

3746. SHRI S. M. BANERJEE : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Railway Board in the course of discussions with the representatives of both the Railway Federa-

tions indicated that the Board is willing to change the designation of Train Examiners to Inspectors; and

(b) if so, the progress made in implementation of the proposal ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) and (b). This was one of the demands put forward by the Train Examiners and the matter was discussed with the representatives of both the Federations. There was no agreement that the designation would be changed, but the matter is, however, being considered in the light of the discussions with the Federations.

Resignation of Chairman, Indian Law Commission

3748. SHRI SAMAR GUHA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the Chairman of the Indian Law Commission has resigned; and

(b) if so, the details of the circumstances leading to his resignation ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : (a) No Sir.

(b) Does not arise.

Board of Directors of H. E. C., Ranchi

3749. SHRI SAMAR GUHA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether the Board of Directors of Heavy Engineering Corporation, Ranchi has yet to be appointed ; and

(b) if so, the reason for this Corporation being run without its Board of Directors ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI